

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-201

IB - 1639/ND/2019

IA/3277/2020

IA/3390/2020

IA/3543/2020

IN THE MATTER OF:

Nawal Kishore Prasad

Vs

Hospitech Management Consultants Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 02.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Mani Bhushan Sinha, Mr. Pawanjit S. Bindra, Mr. Lakshay
Dhamija for Ex. Director.

For the Respondent

: Mr. Kumd Shekhan RP

ORDER

IA/3277/2020:-

The present application has been filed on behalf of applicant, who is suspended director (suspending powers) under Section 60(5) of the IBC 2016 read with rule 11 of the NCLT Rules, 2016.

IA/3390/2020:-

The present application has been filed on behalf of RP under Section 12A of the IBC, 2016 on behalf of Corporate Debtor for withdrawal of application u/s 9 of the code filed by the applicant. Admitted vide order dated 27.01.2020.

IA/3543/2020:-

The present application has been filed on behalf of RP to file the form FA in compliance of order dated 26.08.2020.

All these 3 IAs are Reserved for orders.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)